

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 686/TT/2020

- Subject** : Petition for determination of transmission tariff for the 2019-24 period for 500 MVA Single Phase Unit of 765/400 kV ICT (cold spare) stationed at Ranchi (new) under Eastern Region Strengthening Scheme IX in the Eastern Region.
- Date of Hearing** : 29.10.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) and 5 others
- Parties Present** : Ms. Rohini Prasad, Advocate, BSPHCL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff for the 2019-24 period for 500 MVA Single Phase Unit of 765/400 kV ICT (cold spare) stationed at Ranchi (new) under Eastern Region Strengthening Scheme IX in the Eastern Region.
 - b. All other assets under scope of ERSS-IX are covered under Petition No. 250/TT/2020.
 - c. The Investment Approval (IA) of the Scheme was accorded by Board of Directors of Petitioner's company vide Memorandum Ref.: C/CP/ERSS-IX in Eastern Region dated 26.2.2014. The completion schedule of the project was 24 months from the date of IA and the scheduled COD of the transmission asset was 26.2.2016. The transmission asset was put under commercial operation on 29.6.2019. Thus, there



is time over-run of 40 months and 2 days due to delay in supply of transformer by the supplier. The details are provided in Form-12 as part of the petition.

- d. The Revised Cost Estimate-I (RCE-I) of the transmission project was accorded by the Board of Directors of Petitioner's company vide C/CP/PA 16-17-03-0AB-RCE016 under ERSS-IX project in ER dated 30.3.2017 for ₹22528 lakh including an IDC of ₹9.25 lakh for ER based on June, 2016 price level.
- e. The system requirements for the Eastern Region was discussed and agreed in the 24th ERPC meeting held on 26th and 27th April, 2013 and SCM dated 5.1.2013. Initially, the subject spare ICT was approved for Gaya Sub-station but due to availability of a spare ICT at Gaya sub-station, the same has diverted to Ranchi sub-station as approved in the 35th CCM and 37th ERPC meeting.
- f. The information sought through the technical validation letter was filed *vide* affidavit dated 20.9.2021.

3. Learned counsel for BSPHCL made the following submissions:

- a. The Commission has allowed transmission tariff in respect of the other assets under ERSS-IX vide order dated 5.3.2021 in Petition No. 250/TT/2020.
- b. The reason for time over-run is due to lack of coordination between the Petitioner and its contractor which is controllable in nature and, hence, may not be condoned. The Petitioner has not provided detailed justification and related documentary evidence.
- c. Since the transmission asset is a cold spare, the claim of O&M Expenses and capital spares may not be admissible. The claim for security expenses, additional capital expenditure, cut-off date, initial spares, IDC and IEDC and statutory charges may be allowed as per applicable regulations.
- d. The learned counsel for BSPHCL sought a week's time to file written reply in the matter.

4. After hearing the parties, the Commission directed the Respondents, including BSPHCL, to file reply on affidavit with an advance copy of the same to the Petitioner by 18.11.2021 and the Petitioner to file rejoinder, if any, by 27.11.2021 and observed that no extension of time shall be granted

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

